

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 12
CP No. 145(ND)/2012

IN THE MATTER OF:

SBPL Infrastructure Ltd. & ors.

.... APPLICANT / PETITIONER

Vs

M/s. DLF SBPL Developers Pvt. Ltd. & Ors.

.... RESPONDENT

SECTION:

Under Section 397/398 of the Companies Act

Order delivered on 22.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. K. Datta, Mr. Arjun Singh, Advs.


For the respondent

Mr. Dhruv Dewan, Mr. Anupam Prakash, Mr.
Utkarsh Maria, Ms. Harshita Choubey, Advs.

ORDER

CA-2603(PB)/2019:-

The application is disposed by directing the bench officer to furnish certified copies of the record kept in sealed cover after the due payment



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)